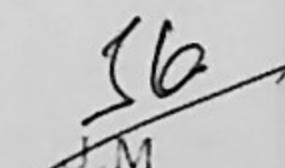
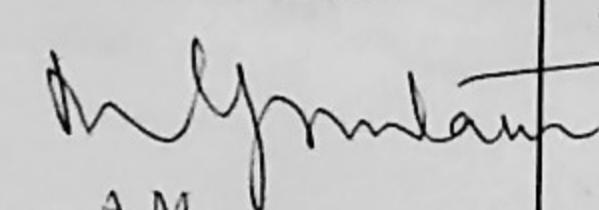


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
**ORDER SHEET**

O.A / MA / RA / CP NO. 1003 OF 2007

Applicant/s A.P. Singh Respdt/s U.O.I and no

Advocate for Applicant/s S.M. Ali Advocate for Respondent/s S.Singh  
R.D.Tiwari

Notes of the Registry	Orders of the Tribunal	Sheet No. 11
	<p>20.01.2011 <b>Hon'ble Mrs. Manjulika Gautam, A.M</b> <b>Hon'ble Mr. Sanjeev Kaushik, J.M</b></p> <p>Shri S.M. Ali, learned counsel for the applicant states that this O.A. has been rendered infructuous as the relief sought was of the staying of disciplinary proceedings. At this stage, Disciplinary Proceedings have already been completed and, therefore, relief cannot be granted. O.A. is dismissed as having become infructuous.</p> <p>Shri Anil Kant Tripathi holding brief of Shri R.D. Tiwari, learned counsel for the respondents has no objection to the same.</p> <p> J.M</p> <p> A.M</p> <p>Manish/-</p>	

Contd. On Sheet No. \_\_\_\_\_